

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6303 of 2021

1. Yash Soren
2. Prashant Soren @ Prasant Soren
3. Sorendra Hansda @ Surendra Hansda ... Petitioners

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. S.P. Roy, Advocate
For the State : Mr. Anup Pawan Topno, Addl. P.P.

Order No.02 Dated- 07.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Boarijore P.S. Case No.30 of 2020 registered under sections 323/341/324/326/307/379/34 of the Indian Penal Code.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners along with the co-accused persons attempted to murder the informant and his brother -Mumtaz Ansari by assaulting them. It is further submitted that the allegations against the petitioners are all false. It is next submitted that the petitioners are ready and willing to pay Rs.20,000/- each i.e. Rs.10,000/- to the informant and Rs.10,000/- to the brother of the informant namely Mumtaz Ansari as ad interim victim compensation without prejudice to their defence in this case and undertakes to cooperate with the investigation of the case and also undertakes that they will not annoy or disturb the informant or the victim or their family members in any manner during the

pendency of the case. It is lastly submitted that the co-accused person has already been given the privilege of anticipatory bail by this Court vide order dated 16.07.2021 in A.B.A. No.2601 of 2021. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on depositing Rs.20,000/- each i.e. two separate demand drafts of Rs.10,000/- each by each of the petitioners out of which one of the demand draft should be drawn in favour of the informant and the other drawn in favour of the brother of the informant namely Mumtaz Ansari as ad interim victim compensation without prejudice to their defence in this case and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate -1st Class, Godda, in connection with Boarijore P.S. Case No.30 of 2020 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case with further condition that they will not annoy or disturb the informant or the victim or their family members in any manner during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)